

Sl. No.	Section	NH.No.	Length in Km	Date of declaration	Status/ Remarks
1.	Tuini- Chakrata- Mussoorie-New Tehri- Maletha	707A	310	31.03.2015	DPR to be prepared
2.	Maletha - Srinagar -Karanprayag	58	74	24.12.1997	DPR substantially completed
3.	Karanprayag - Almora	87E	65	24.11.2004	DPR under progress
4.	Almora - Panar - Ghat	309B	89	31.03.2015	Civil work in progress by State PWD
5.	Ghat - Lohaghat	125	30	24.11.2004	DPR substantially completed

As Lohaghat-Pancheshwar section of road is not National Highway, it does not come under the purview of this Ministry. The development and maintenance of National Highways is a continuous process. The above National Highways are developed and maintained to traffic worthy condition as per availability of funds and *inter-se* priority of works.

Delayed NH projects in Telangana

892. SHRI DEVENDER GOUD T.: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether some National Highway (NH) projects in Telangana are delayed;
- (b) if so, the details of each such projects and the reasons for delay in each of such projects; and
- (c) the efforts being made to ensure timely completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) The details of the delayed National Highway (NH) projects in Telangana are as under:

Sl. No.	Name of Project	Project cost	Reason for delay
1.	Construction of Major Bridge across river Godavari at km 135/2-8 of Nizamabad- Jagadapur section of NH 63	₹ 61.02crore	Due to change in design of superstructure of the bridge

Sl. No.	Name of Project	Project cost	Reason for delay
2.	Rehabilitation and upgradation of NH 565 from km 1.00 to 86.057 (Nakrekal to Nagarjunsagar Dam section)	₹ 270.00 crore	Due to forest clearances, land acquisition and shifting of utilities etc.

(c) Regular monitoring of the project milestones and persuasion with the concerned Authorities for forest clearances, land acquisition and shifting of utilities etc. are being made to ensure timely completion of these projects.

Measures to curb road rage incidents

893. SHRI ANUBHAV MOHANTY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the increase in crimes of road rages are due to increase in the uncontrolled vehicular traffic on the city roads of some of the major cities, particularly the national capital;

(b) whether it is also a fact that such crimes are on increase due to uncontrolled anger of drivers of vehicles on roads; and

(c) whether the Ministry would consider making it mandatory for drivers to procure an Anger Management Course Certificate before applying for the Drivers' Licence in order to reduce the road rage crimes?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) The Ministry of Road Transport and Highways collects data on road accidents from all States/UTs in a format developed as per the Asia Pacific Road Accident Database (APRAD) project of United Nations Economic and Social Commission for Asia Pacific (UNESCAP) region. Under this format, the data on incidence of road rage are not collected. Road rage is not a traffic violation but a criminal offence which is dealt with under existing law.

Code of conduct for toll plaza operators

894. SHRI MAJEED MEMON: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India (NHAI) has issued any 'code of conduct' for toll plaza operators to maintain uniformity in toll operations making it mandatory to comply with the policy guidelines and standards prescribed by NHAI; and